

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

**OA/20/563/2017
Dated:26/03/2019**

BETWEEN:

1. K. Satheesh,
S/o. K.S.L. Narayanappa,
Aged about 43 years,
Occ: Telecom Mechanic,
(Now called as Telecom Technician),
Vanavolu, Ananthapur District, AP State.
2. P. Ramudu, S/o. P. Maddileti,
Aged about 46 years,
Occ: Telecom Mechanic,
(Now called as Telecom Technician),
Bommanahal Village and Mandal,
Ananthapur District, AP State.

..... Applicants

AND

1. Union of India rep. by its
Secretary, Department of Telecommunications,
20 Ashoka Road, New Delhi – 110 01.
2. Bharat Sanchar Nigam Limited rep. by its
Chairman cum Managing Director,
Harishchandra Mathur Lane, Janpath,
New Delhi – 110 001.
3. The Chief General Manager,
AP Telecom Circle, Vijayawada.
4. The General Manager Telecom District,
Ananthapur, Ananthapur District.

..... Respondents

Counsel for the Applicant : Dr. A. Raghu Kumar, Advocate

Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC

Mrs. B. Geetha, SC for BSNL

CORAM

Hon'ble Mrs. Naini Jayaseelan, Admn. Member

ORAL ORDER
{ Hon'ble Mrs. Naini Jayaseelan, Admn. Member }

Both sides counsel present.

2. Counsel for the applicant states that the prayer of the applicant has already been granted. This is confirmed by the counsel for the Respondent No.1 as well as Respondents No. 2 to 4.
3. In view of the fact that the prayer has been granted. The OA is closed as infructuous. No order as to costs.

(NAINI JAYASEELAN)
ADMN. MEMBER

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